



## **The Assam Repealing Act, 2020**

Act No. 10 of 2021

### **Keywords:**

Repeal of certain enactments Savings

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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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নং ৬৬ দিশপুৰ, শনিবাৰ, ৩০ জানুৱাৰী, ২০২১, ১০ মাঘ, ১৯৪২ (শক)  
No. 66 Dispur, Saturday, 30th January, 2021, 10th Magha, 1942 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 30th January, 2021

**No. LGL.183/2020/3.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

### ASSAM ACT NO. X OF 2021

(Received the assent of the Governor on 27th January, 2021)

### THE ASSAM REPEALING ACT, 2020

## AN ACT

to repeal the Assam Madrassa Education (Provincialisation) Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018.

**Preamble**

Whereas it is expedient to repeal the Assam Madrassa Education (Provincialisation) Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018;

Assam Act No.XXVII of 1995 and Assam Act No.XVI of 2018

It is hereby enacted in the Seventy- first Year of the Republic of India as follows:-

**Short title, extent and commencement**

1. (1) This Act may be called the Assam Repealing Act, 2020.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

**Repeal and Savings**

2. (1) The Assam Madrassa Education Provincialisation Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018 are hereby repealed.

Assam Act No.XXVII of 1995 and Assam Act No.XVI of 2018

- (2) Notwithstanding such repeal of the Acts as mentioned in sub-section (1) above, anything done or any action taken under the Acts, so repealed, before the date of commencement of this Repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.